

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A No.1303/2018

New Delhi, this the 03rd day of April, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

J. L. Meena (Aged about 48 years),
S/o. Sh. Ramji Lal Meena,
C/o. Ram Rattan Meena,
R/o. D-3/C, Railway Colony,
Badli Samayapur,
Delhi – 110 042.

...Applicant

(By Advocate : Mr. Somnath Bhattacharya)

Versus

1. Union of India,
Through Secretary,
Ministry of Communication and IT,
Department of Post,
Dak Bhawan, Sansad Marg,
New Delhi.
2. The Chief Post Master General,
U.P. Circle, Lucknow.
3. Director Postal Services,
O/o. the Post Master General,
Agra Region Agra.
4. The Superintendent of Post Offices,
Bulandsahar Division,
Bulandsahar.Respondents

ORDER (ORAL)

Mrs. Jasmine Ahmed, Member (J)

Learned counsel for the applicant states that applicant has preferred a representation dated 15.09.2017 and reminder letter dated 10.03.2018 but, nothing has been heard from the respondents yet. Counsel for applicant also states that at this

stage he will be happy and satisfied if a direction is given to the respondents to decide the representation dated 15.09.2017 as well as reminder dated 10.03.2018 within a stipulated time frame.

2. Taking into consideration statement given by learned counsel for applicant at the bar, it is unnecessary to keep the O.A pending. Accordingly, respondents are directed to decide the representation of the applicant dated 15.09.2017 taking into consideration reminder dated 10.03.2018 within two months from the date of receipt of a certified copy of this order.

3. Accordingly, the O.A is disposed of. It is made clear that nothing has been commented on the merit of the case.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/